

F. No. 28(130)/2006/CESTAT/Admin.
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 16.01.2020

ORDER

The Hon'ble President, CESTAT is pleased to pass the following order:

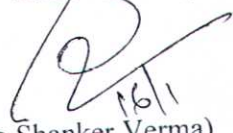
Sh. Mahesh Kumar, SPS, CESTAT, Chandigarh, in addition to his present duties, shall also act as

1. Head of Office (HOO) in respect of the Gazetted Officers of Class I & II services and Non-Gazetted officials of this Tribunal under Rule 14 of the Delegation of Financial Powers Rules, 1978.
2. Central Public Information Officer (CPIO), CESTAT, Chandigarh under Right to Information Act, 2005 until further orders.

The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure while exercising the power under GFR, and the same shall be strictly in accordance with the rules.

The powers of Controlling Officer under S.R. 191 in respect of the Non-Gazetted establishment of the CESTAT, Chandigarh shall also be exercisable by Sh. Mahesh Kumar, SPS until further orders.

Yours faithfully,


(Uma Shanker Verma)
Assistant Registrar

Copy to:

1. SPS to the Hon'ble President, CESTAT, Delhi.
2. SPS to Senior Member, CESTAT, Chandigarh.
3. PA to the Registrar, CESTAT, Delhi.
4. Pay & Accounts Officer, Ministry of Finance, Deptt. of Revenue, Delhi.
5. Sh. Mahesh Kumar, SPS, CESTAT Chandigarh.
6. The Accounts Officer, CESTAT, New Delhi.
7. Office Copy/ Guard file/Website.